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Date: Thu, 03 Apr 2025 16:03:03 +0530

Subject: SRPC secretariat comments on CERC (Connectivity and GNA to the ISTS) (Fourth Amendment) Regulations, 2024

महोदय /Sir महोदया / Madam

Please find attached SRPC secretariat comments on CERC (Connectivity and GNA to the ISTS) (Fourth Amendment) Regulations, 2024

भवदीय /Regards सदस्य सचिव/MS, SRPC

SRPC secretariat comments on CERC (Connectivity and GNA to the ISTS) (Fourth Amendment) Regulations, 2024

Regulation/Page No	As in Draft	Suggestion	Reason/comment
2.1(ai-i)/Page2	"Restricted Access" means restricted scheduling rights for solar hours or non-solar hours of the day for entities covered under Regulation 5.11 of these Regulations;	"Restricted Access" means restricted scheduling rights for solar hours or non-solar hours of the day for entities covered under Regulation 5.11 of these Regulations(In accordance with this Regulation and Annexure-IV of these regulations);	There are certain provisions specified in Annexure –IV which needs to be complied.
2.1(ak-i)	(ak-i) "Solar hours" means the time blocks of the day as declared by NLDC on each Saturday for the subsequent week starting from Monday to Sunday every week for each State based on anticipated solar insolation;	(ak-i) "Solar hours" means the time blocks of the day as declared by NLDC on each Saturday for the subsequent week starting from Monday to Sunday every week for each State in January of every year, for upcoming FY (April to March), for each State along- with TTC/ATC declaration (11 months in advance)based on anticipated solar insolation;	If Solar Hours are to be declared on weekly basis it would be difficult for Entities under 5.11(a), (b) & (c) in finalising the contracts or supplying under TGNA specifically during changeover periods (morning and evening). Solar hours cannot be changed with weather as it makes the connectivity quantum for scheduling very dynamic. As the movement of sun is well established, NLDC should declare Solar hours much in advance in January of every year, for upcoming FY (April to March) for entities to enter into contracts

			accordingly and to
5 11(a)	(a) An DECC (:41-	(a) An DECC (:41-	avoid disputes. In line with clause
5.11(a)	(a) An REGS (with	(a) An REGS (with	4.1 (e) of Central
	or without ESS) based on Wind	or without ESS)	` '
		based on Wind	Electricity
	source or ESS may seek	source or ESS may	Regulatory Commission
		seek	
	Connectivity with restricted access	Connectivity with restricted access	(Connectivity and General Network
	(non-solar hours) at a	(non-solar hours) at a	Access to the inter- State transmission
	terminal bay of an ISTS substation:	terminal bay of an ISTS substation:	System)
	(i) Through a	(i) 50 MW and	Regulations, 2022
			Regulations, 2022
	separate dedicated transmission system,	above through a separate dedicated	
	•	transmission system,	
	or (ii) Which is already	or	
	allocated to another	(ii) 5 MW and above	
	REGS or Renewable	which is already	
	Power	allocated to another	
	Park, with restricted	REGS or Renewable	
	access (solar hours),	Power	
	access (solar nours),	Park, with restricted	
		access (solar hours),	
Annexure-IV	1(c) Such entity, if	(c) Such entity, if	The concerned
	participating under	participating under	entities will have to
	Ancillary services	Ancillary services	pay RTDA charges
	under the CERC	under the CERC	for injection beyond
	(Ancillary	(Ancillary	respective
	Services	Services	connectivity
	Regulations), 2022	Regulations), 2022	quantum.
	may be directed by	may be directed by	1
	RLDC or NLDC, as	RLDC or NLDC, as	As per Clause 12(1)
	applicable for	applicable for	of CERC (Sharing
	injection during solar	injection during solar	of Inter-State
	hours or non-solar	hours or non-solar	Transmission
	hours	hours. During Solar	Charges and Losses)
		hours schedule will	(First Amendment)
		be restricted to	Regulations, 2023,
		margins available	For a generating
		and within	station including
		connectivity	ESS and captive
		quantum.	generating plant,
			transmission
			deviation shall be
			net metered ex-bus
	Ĭ	İ	1
			injection, in a time
			block in excess of

2(c) Such entity, if	2(c) Such entity, if	The concerned
participating under	participating under	entities will have to
Ancillary services	Ancillary services	pay RTDA charges
under the	under the	for injection beyond
CERC(Ancillary	CERC(Ancillary	respective
Services	Services	connectivity
Regulations), 2022,	Regulations), 2022,	quantum.
may be directed by	may be directed by	As per Clause 12(1)
RLDC or NLDC, as	RLDC or NLDC, as	of CERC (Sharing
applicable for	applicable for	of Inter-State
injection during non-	injection during non-	Transmission
solar hours.	solar hours <mark>and</mark>	Charges and Losses)
	schedules will be	(First Amendment)
	restricted to margins	Regulations, 2023,
	available and within	For a generating
	connectivity	station including
	quantum.	ESS and captive
		generating plant,
		transmission
		deviation shall be
		net metered ex-bus
		injection, in a time
		block in excess of
		GNA of such entity.

Illustrative Examples for Treatment of the existing Connectivity Applicant as given in EM clause 18 (a)

Suppose there is an RHGS 'A' (Solar — 700 MW, Wind - 400 MW, ESS — 200 MW) having a Connectivity of 1000 MW. Such entity shall be converted into an entity with restricted access with injection scheduling rights during solar hours for 1000 MW, and injection scheduling rights during non-solar hours will be 600MW (400 MW Wind + 200 MW ESS).

Solar Hrs

	Connectivity	Schedule/Forecast	Actual	RTDA Quantum
				(if to be
				computed for RE)
		Case I		
Entity A	1000	800	850	0
Entity B	0	200	225	25
Case II				
Entity A	1000	800	850	0
Entity B	0	0	-5	5

Non Solar Hrs

	Connectivity	Schedule/Forecast	Actual	RTDA Quantum (if to be
				computed for RE)
Case III				
Entity A	600	600	650	50

Entity B	400	400	410	10	
		Case IV	V		
Entity A	600	0	-15	15	
Entity B	400	400	410	10	
		~ ~	7		
Case V					
Entity A	600	0	-15	15	
Entity B	400	0	-10	10	

Note:

1) Suitable interlock needs to be stipulated in Grid-India Procedure and provisioned in WBES/NOAR to ensure scheduling within connectivity, provisions to revise forecast by RE, visibility of margin.

5	Provided that if such	Provided that if such	
	Applicants appoint a	Applicants appoint a	
	lead generator or	lead generator or	
	QCA, scheduling of	QCA, scheduling of	
	the	the	
	power of an entity	power of an entity	
	covered under	covered under	
	Regulation 5.11(a) of	Regulation 5.11(a) of	
	these regulations	these regulations	
	may be	may be	
	permitted during	permitted during	
	solar hours by such	solar hours by such	
	lead generator or	lead generator or	
	QCA;	QCA restricting the	
		total injection	
		schedule to	
		Connectivity during	
		Solar hours	
6	NLDC shall notify	NLDC shall notify	If Solar Hours are to
	the Solar hours and	the Solar hours and	be declared on
	Non-solar hours	Non-solar hours	weekly basis it
	beginning from date	beginning from date	would make Entities
	of	of	under 5.11(a), (b) &
	notification of these	notification of these	(c) in finalising the
	amendments on a	amendments on a	contracts or
	weekly basis for	weekly basis	supplying under
	each State. NLDC	in January of every	TGNA specifically
	may	year, for upcoming	during changeover
	revise such hours	FY (April to March),	periods (morning
	during the week in	for each State along-	and evening). Solar
	case of unforeseen	with TTC/ATC	hours cannot be
	contingency	declaration (11	changed with
	including	months in advance)	weather as it makes
	weather changes.	for each State along-	the connectivity
		with TTC/ATC	quantum for
		declaration (11	

		months in advance). NLDC may revise such hours during the week in case of unforeseen contingency including weather changes.	dynamic. As the movement of sun is well established NLDC should declare Solar hours much in advance in January of every year, for upcoming FY (April to March) for entities to enter into contracts accordingly and to avoid disputes.
2.1(y)	(r) "Lead Generator" means, (i) a generating station which is authorized by one or more generating station(s) or ESS(s) through an agreement for applying for Connectivity to the ISTS at a single connection point: or (ii) a generating station already having Connectivity to the ISTS, and through whose electrical system, Connectivity is being sought by one or more generating station(s) or ESS(s) through an agreement.	(s) "Lead Generator" means, (i) a generating station which is authorized by one or more generating station(s) or ESS(s) through an agreement for applying for Connectivity to the ISTS at a single connection point: or (ii) a generating station already having Connectivity to the ISTS, and through whose electrical system, Connectivity is being sought by one or more generating station(s) or ESS(s) or Entities with Restricted Access through an agreement	To include RE entities with restricted access
4.1 (e)	(d) REGS or standalone ESS with an installed capacity of 5 MW and above applying for grant of Connectivity to	agreement. (e) REGS or standalone ESS or Entities with Restricted Access with an installed capacity of 5 MW and above applying	To include RE entities with restricted access

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	ISTS through the electrical system of a generating station already having Connectivity to ISTS:	for grant of Connectivity to ISTS through the electrical system of a generating station already having Connectivity to ISTS:	
39.1 & 39.2		Detailed Procedure issued by CTUIL under Regulation 39.1 & by NLDC under Regulation 39.2 would be amended to incorporate the Amendments till date.	To specify the requirement
Additional Comments		CERC sharing Regulation may be modified in line with the new draft, covering the following: (i) Transmission charges for each drawee DIC computed under subclause (a) shall be reduced by amount of waiver calculated at sub-clause (c) of this Clause and shall be notified by NLDC.	(i) Sub-clause (d) of Annexure-III of CERC Sharing of Inter-State Transmission Charges and Losses (First Amendment) Regulations, 2023, provides Methodology of calculation of waiver of transmission charges. Since notification of the Regulation, NLDC is notifying waiver % and CTUIL is computing the waived transmission charges. However, the above is causing disparity between RTAs published by RPCs and bills raised by CTUIL creating audit objections for Discoms. Hence, waived transmission charges to be

notified by NLDC for inclusion in RTAs published by RPCs. (ii) CTUIL is (ii)CTUIL shall providing details of provide details of connectivity of all connectivity in its entities to NLDC. website, but the NLDC shall make same is not being available block wise updated within timelines for issuing details of Connectivity of all RTA/RTDA. entities and facilitate Further, providing the information in **RTDA** computations. pdf format causes difficulty in utilising the same, especially in the context of large scale integration of RE entities. With the implementation of Solar and Non-Solar hrs connectivity, time block variations would be there. Hence, the details shall be made available every month by NLDC, alongside files for RTA. (iii) Formula for (iii) Drawee GNA-Waiver of a drawee RE entity may be DIC which has able to draw power obtained "GNARE" round the clock within the GNA-RE as per clause (ii) of Annexure-III of with introduction of CERC Sharing of Solar and Non-Solar Inter-State hours connectivity. Transmission Charges and Losses (First Amendment) Regulations, 2023, may be re-looked for appropriate consideration of multiplication factor 0.3.

(iv) Metering and (iv) Clause 6(c) EM accounting due to mentions as, modification/ "To provide clarity addition of new on metering and entities needs to be scheduling requirements and the approved by RLDC/ RPCs and requisite energy accounting at interface meters as the Point of suggested by the Injection (POI) for RLDC/RPC shall be simultaneous provided by all injection and drawl entities concerned. needs of the BESS charging." With the addition of new entity, in order to bifurcate actual injection/drawal between multiple entities connected at PoI, additional IEMs may be required and the same shall be provided by RE entities (existing as well as New entities). (v) Formula for (v) As per CERC **Ancillary Service** RTDA of injecting Regulation 2022, entities may please be revisited to clause 22 suitably include "No transmission schedules under charges or SRAS and TRAS. transmission losses or transmission deviation charges shall be payable for SRAS and TRAS." However as per CERC (Sharing of Inter-State Transmission

Charges and Losses)
(First Amendment)
Regulations, 2023,
Clause 12(1):
"For a generating
station including
ESS and captive
generating plant,

transmission deviation shall be net metered ex-bus injection, in a time block in excess of GNA of such entity: Provided that for a hydro-generating station, schedules for overload capacity as permissible under the Grid Code during peak season shall not be considered for computing the transmission deviation: Provided further that transmission deviation charges shall not be levied for the quantum of over-injection for providing primary response by a generating station, subject to verification of such over-injection by concerned RPC:"